

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.196/97

Tuesday, this the 14th day of September, 1999.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR J.L.NEGI, ADMINISTRATIVE MEMBER

P.I.Baby,  
Casual Mazdoor,  
Circle Stamp Depot,  
Kochi-20.

- Applicant

By Advocate Mr M.R.Rajendran Nair

Vs

Superintendent of Kerala Circle  
Stamp Depot Ernakulam,  
Kochi-20.

- Respondent

By Advocate Mr MHJ David J, ACGSC

The application having been heard on 14.9.99, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

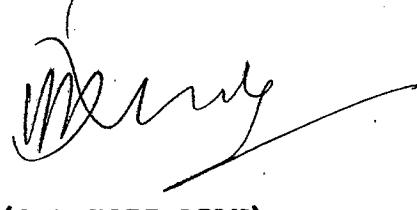
The applicant a part time Casual Labourer, has filed this application praying that it may be declared that he is entitled to be conferred with temporary status. Now that the Apex Court has in Sakhubai's case(1998 SCC(L&S),119) held that the scheme for grant of temporary status is not applicable to part time Casual Labourers, the applicant seeks permission to make a representation to the respondent for giving him full time work and prays that the respondent may be directed to consider the representation and to give him an appropriate reply within a reasonable time and that the application may be disposed of accordingly.

2. Learned counsel for the respondent has no objection in adopting such a course/<sup>of</sup> action.

3. In the light <sup>the</sup> of/above submission by the learned counsel on both sides, the application is disposed of permitting the applicant to make a representation claiming full time work within a period of three weeks from today and with a direction to the respondent that if such a representation is received, the same shall be considered and appropriate reply given to the applicant within two months thereafter. No costs.

Dated, the 14th of September, 1999.

  
(J.L.NEGI)  
ADMINISTRATIVE MEMBER

  
(A.V.HARIDASAN)  
VICE CHAIRMAN

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